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RAJYA SABHA

Monday, the 10th April, 1967/the 20th Chaitra, 1889 (Saka)

The House met at eleven of the clock, MR. CHAIRMAN in the Chair.

MEMBER SWORN

Shri Mukhtiar Singh (Haryana).

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER THE EXPORT (QUA-LITY CONTROL AND INSPECTION) ACT, 1963

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI B. S. MURTHY): Sir, on behalf of Shri Dinesh Singh, I beg to lay on the Table, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963 a copy each of the following Notifications of the Ministry of Commerce:—

- (i) Notification S.O. No. 80 dated the 5th January, 1967.
- (ii) Notification S.O. No. 836, dated the 10th March, 1967.

[Placed in Library. See No. LT-320/67 for (i) and (ii).]

THE POST-GRADUATE INSTITUTE OF MEDICAL EDUCATION AND RESEARCH, CHANDIGARH, RULES, 1967

SHRI B. S. MURTHY: Sir, I also lay on the Table, under sub-section (3) of section 31 of the Post-Graduate Institute of Medical Education and Research, Chandigarh, Act, 1966, a copy of the Ministry of Health and Family Planning Notification G.S.R. No. 460, dated the 29th March, 1967, publishing the Post-Graduate Institute of Medical Education and Research. Chandigarh, Rules, 1967. [Placed in Library. See No. LT-321/67.]

ALLOTMENT OF TIME FOR CONSIDERATION OF-

on the Table

(1) THE MINERAL PRODUCTS (ADDI-TIONAL DUTIES OF EXCISE AND CUS-TOMS) AMENDMENT BILL, 1967.

(2) THE FINANCE BILL, 1967

MR. CHAIRMAN: I have to inform Members that under rule 186(2) of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I have allotted for the completion of all stages involved in the consideration and return by the Rajya Sabha of—

- 1. The Mineral Products (Additional Duties of Excise and Customs) Amendment Bill, 1967—one hour;
- 2. The Finance Bill, 1967—Two hours;

including the consideration and passing of amendments, if any, to these Bills.

MESSAGE FROM THE LOK SABHA

THE ESSENTIAL COMMODITIES (AMEND-MENT) BILL 1967

SECRETARY: 'Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary of the 'Lok Sabha:-

"In accordance with the provisions of Rule 96 of the Rules' of Procedure and Conduct of Business in Lok Sabha, I am'directed to enclose herewith the Essential Commodities (Amendment) Bill 1967, as passed by Lok Sabha at its sitting held on the 8th April, 1967."

Sir, I lay a copy of the Bill on the Table.

ENQUIRY RE CALLING ATTEN-TION NOTICE ABOUT BOUNDARY DISPUTE BETWEEN U.P. AND BIHAR

SHRI CHANDRA SHEKHAR (Uttar Pradesh): Sir we gave rotice of a Calling Attention motion about the boundary dispute between Bihar

420---RS----1.